

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

1.

C.P. (IB)/1042(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **07.11.2023**

NAME OF THE PARTIES: Piramal Capital & Housing Finance Limited
Vs
Earleen Real Estate Developers Private Limited

SECTION: 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Nausher Kohli, Ld. Counsel for the Petitioner present. None for the Respondent.
2. Registry is directed to issue Court Notice to the Respondent clearly indicating the next date of hearing. The Respondent is directed to file reply within two weeks from the date of receipt of notice after duly serving the copy to the other side.
3. List this matter for hearing on **05.12.2023**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)